

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:3847

ANSWERED ON:16.12.2014

SUBMISSION OF FAKE AGE CERTIFICATE BY SPORTS PERSONS

Meena Shri Harish Chandra

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the details of complaints received/cases reported regarding fake age certificate submitted by the sports persons participated in different sports at National and International level during each of the last three years and the current year;
- (b) the details of action taken thereon during the said period, sports discipline-wise; and
- (c) the remedial steps taken/proposed to be taken by the Government to stop the said menace?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI SARBANANDA SONOWAL)

(a) & (b) Madam, promotion and development of sports is the responsibility of the State Governments and the National Sports Federation (NSF) concerned. NSFs are autonomous bodies registered under the Societies Registration Act 1860. The Government does not interfere in their day-to-day affairs which, inter-alia, includes holding of sports events, selection of players, age certification, etc. During the recent past, a complaint of selection by furnishing fake age certificate in the sport of Badminton was received. The same was sent to the NSF & SAI for taking necessary action. Complaints of such nature are dealt by the concerned NSFs. Year-wise and sports discipline-wise data is not maintained.

(c) Madam, to prevent the cases of age fraud in selection of players, Government issued detailed instruction on 25.11.2009 which, inter-alia, prescribe issuance of identity cards to players, age verification procedure, medical examination of players in case of doubt etc.